

## ACT No. XXI OF 1884.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 19th December, 1884.)

An Act to repeal the Straits Settlements Emigration Act, 1877, and to amend the Indian Emigration Act, 1883.

WHEREAS it is expedient to repeal the Straits Settlements Emigration Act, 1877, and to amend the Indian Emigration Act, 1883, in manner herein-after appearing; It is hereby enacted as follows:—

V of 1877.

XXI of 1883.

V of 1877.

XXI of 1883.

1. The Straits Settlements Emigration Act, 1877, is repealed.

2. For section 102 of the Indian Emigration Act, 1883, the following section shall be substituted:—

“102. On and from such a date as the Governor General in Council may, by notification in the *Gazette of India*, fix in this behalf, a Native of India who departs by sea out of British India under an agreement to labour for hire in any protected Native State adjoining the Straits Settlements to which the notification refers shall not be deemed to emigrate within the meaning of this Act.”

New section substituted for section 102 of Act XXI of 1883. Power for Governor General in Council to exempt emigration to Native States adjoining the Straits Settlements from Act.